

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 947
TO BE ANSWERED ON 09.02.2022

STEPS TAKEN BY NCPCR ON CHILD TRAFFICKING AND CHILD MARRIAGES

947 SHRI K.J. ALPHONS:

Will the Minister of Women and Child Development be pleased to state:

- (a) The functions of the National Commission for Protection of Child Rights (NCPCR);
- (b) The steps taken by the Commission regarding child trafficking during the last five years; And
- (c) The steps taken by the Commission regarding child marriages during the last five years?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) The functions of the National Commission for Protection of Child Rights (NCPCR) are mentioned under Section 13 of the CPCRA Act, 2005; and Rule 17 of NCPCR Rules 2006. Copy of the CPCRA Act, 2005 is available at NCPCR's website on link:<https://ncpcr.gov.in>.

As informed by NCPCR, the various steps taken by NCPCR regarding child trafficking during the last five years are given at **Annexure-I**.

The various steps taken by NCPCR regarding child marriages during the last five years are given at **Annexure-II**.

STATEMENT REFERRED TO IN PART (A) TO (C) OF REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 947 TO BE ANSWERED ON 09.02.2022 ASKED BY SHRI K.J. ALPHONS INDICATING STEPS TAKEN BY NCPCR REGARDING CHILD TRAFFICKING DURING THE LAST FIVE YEARS.

1. NCPCR organized series of one day district level workshops on Combating Child Trafficking at various potential Source and Destination Hotspot districts of Assam, Manipur, Nagaland and West Tripura, NER.
2. Virtual meetings to discuss the issue of Child Trafficking with SCPCRs of Source Hotspot States with State CPCRs of trafficking prone Hotspots States with focus on Eastern and North Eastern States of our country.
3. National Level Multi- stakeholders E- Consultation meeting to Combat Child Trafficking Post Lockdown Situation due to COVID-19
4. NCPCRs Document containing Recommendations on “Preventing Child Trafficking Post Lock Down “Due to COVID 19 Pandemic based on the inputs received and observations made by the Commission through various meetings conducted virtually with SCPCRs, other stakeholders, various rescue operations conducted during lockdown period and inquiries taken up by the Commission.
5. The Commission held three (3) One Day State Level Workshop on Preventing Child Trafficking during Extra Ordinary Situation of COVID 19 in the State of Manipur, Meghalaya and Tripura in September 2021.
6. State level Orientation on the problems of Trafficking of Children and POCSO Act, 2012 in West Bengal to combat Child Trafficking and Protection of Children from Sexual Offences Act, 2012 in Kolkata on 19th December 2017
7. Advisory to States to regulate placement agencies for prevention of trafficking and exploitation of children to Chief Secretaries of all States/UTs on 31st January 2018 to take initiative to bring law to regulate placement agencies to prevent trafficking and exploitation of children.
8. Quick Response Cell (QRC):NCPCR has constituted a Quick Response Cell (QRC) to address various issues requiring immediate redressal including instance of child trafficking.
9. District-level Workshops on Combating Child Trafficking in Assam, Manipur, Tripura and Nagaland with an objective to (i) assess the current situation of child rights with focus on child trafficking effectiveness of the provisions of the Immoral Traffic (Prevention) Act, J. J. Act, IPC and other laws for the rescue and post-rescue work; (ii) sharing of experience amongst the concerned agencies with regard to rescue and post-rescue work; (iii) the involvement of NGOs; (iv) roles, responsibilities and functions of the various stakeholders; and(v) assess programmes, legislations and judicial interventions at the state level.

STATEMENT REFERRED TO IN PART (A) TO (C) OF REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 947 TO BE ANSWERED ON 09.02.2022 ASKED BY SHRI K.J. ALPHONS STEPS TAKEN BY NCPCR REGARDING CHILD MARRIAGES DURING THE LAST FIVE YEARS.

1. The Commission requested Principal Secretaries of Women and Child Development Department of all States/ UTs vide letter dated 7th April 2021, to direct District Magistrates, Deputy Inspector General, Superintendent of Police, Sarpanchs, Civil Society Organizations and Child Marriage Prohibition Officers and Child Welfare Committees in their respective States/ UTs to take proactive steps and preventive measures to stop child marriages on the occasion of Akshay Tritiya.
2. Benches/Camps in aspirational district on the issues of child rights in 55 Benches/Camps in aspirational districts of various States/UTs during 2019-20.
3. NCPCR organized 35 online meetings with all State/UTs during October–November 2020.
4. One day state programme on Child Marriage, Adolescent pregnancy and POCSO Act in Jaipur in Collaboration with Young Lives Organisation organised a one day state programme on Child Marriage, Adolescent pregnancy and POCSO Act in Jaipur on 11th October 2019.
5. National Analysis of Child Marriage and Teenage Pregnancy' based on NFHS 4 (2015-16) was released . The report is available at the link on NCPCRs website: <https://ncpcr.gov.in>.
6. The Commission organised a multi-stakeholder Consultation on 'Status of Child Marriage in India on 18.10.2016 at Delhi in collaboration with 'Young Lives India'.
